



**STANDING COMMITTEE ON AGRICULTURE  
(2020-2021)**

**SEVENTEENTH LOK SABHA**

**MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING  
(DEPARTMENT OF FISHERIES)**

**'DEMANDS FOR GRANTS (2020-21)'**

**Action Taken by the Government on the Observations/Recommendations contained  
in the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on  
Agriculture (2019-20)**

**TWENTY-SECOND REPORT**



**LOK SABHA SECRETARIAT  
NEW DELHI  
FEBRUARY 2021/MAGHA, 1942 (SAKA)**

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**STANDING COMMITTEE ON AGRICULTURE**  
**(2020-2021)**

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**(DEPARTMENT OF FISHERIES)**

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**Action Taken by the Government on the Observations/Recommendations contained  
in the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on  
Agriculture (2019-20)**

Presented to Lok Sabha on	11.02.2021
Laid on the Table of Rajya Sabha on	11.02.2021



**LOK SABHA SECRETARIAT**  
**NEW DELHI**  
**FEBRUARY 2021/MAGHA, 1942 (SAKA)**

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## COMPOSITION OF THE STANDING COMMITTEE ON AGRICULTURE (2019-20)

Shri Parvatagouda Chandanagouda Gaddigoudar- Chairperson

### MEMBERS

#### LOK SABHA

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Abu Taher Khan
8. Shri Bhagwanth Khuba
9. Dr. Amol Ramsing Kolhe
10. Shri Mohan Mandavi
11. Shri Devji Mansingram Patel
12. Smt. Shardaben Anilbhai Patel
13. Shri Bheemrao Baswanthrao Patil
14. Smt. Navneet Ravi Rana
15. Shri Vinayak Bhaurao Raut
16. Shri Pocha Brahmananda Reddy
17. Shri Mohammad Sadique
18. Shri Virendra Singh
19. Shri V.K. Sreekandan
20. Shri Mulayam Singh Yadav
21. Shri Ram Kripal Yadav

#### RAJYA SABHA

22. Shri Partap Singh Bajwa
23. Sardar Sukhdev Singh Dhindsa
- #24. Shri Harivansh
25. Shri Narayan Rane
26. Shri Kailash Soni
27. Shri Vaiko
28. Shri R. Vaithilingam
29. Smt. Chhaya Verma
30. Dr. Chandrapal Singh Yadav
31. Shri Harnath Singh Yadav

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# Nominated to this Committee w.e.f. 22.07.2020 vide CB-1 Note dated 24.07.2020.

## COMPOSITION OF THE STANDING COMMITTEE ON AGRICULTURE (2020-21)

Shri Parvatagouda Chandanagouda Gaddigoudar- Chairperson

### MEMBERS

#### LOK SABHA

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Abu Taher Khan
8. Shri Bhagwanth Khuba
9. Shri Mohan Mandavi
10. Shri Devji Mansingram Patel
11. Smt. Shardaben Anilbhai Patel
12. Shri Bheemrao Baswanthrao Patil
13. Shri Shriniwaas Dadasaheb Patil
14. Shri Kinjarapu Ram Mohan Naidu
15. Shri Vinayak Bhaurao Raut
16. Shri Pocha Brahmananda Reddy
17. Shri Mohammad Sadique
18. Shri Virendra Singh
19. Shri V.K. Sreekandan
20. Shri Mulayam Singh Yadav
21. Shri Ram Kripal Yadav

#### RAJYA SABHA

22. Shri Partap Singh Bajwa
23. Sardar Sukhdev Singh Dhindsa
24. Shri Narayan Rane
25. Shri Kailash Soni
26. Shri Vaiko
27. Shri R. Vaithilingam
28. Smt. Chhaya Verma
- @29. Shri B.L. Verma
30. Shri Harnath Singh Yadav
- \*31. VACANT

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\* vice Dr. Chandrapal Singh Yadav ceased to be a Member of the Committee on his retirement from Rajya Sabha w.e.f 25.11.2020 vide CB-I Note dated 06.10.2020.

@vice Shri B.L. Verma, MP Rajya Sabha has been nominated to the Committee as Member w.e.f 23.12.2020 vide Bulletin Part-II No. 1835 dated 24.12.2020

## SECRETARIAT

- |    |                      |   |                   |
|----|----------------------|---|-------------------|
| 1. | Shri Shiv Kumar      | - | Joint Secretary   |
| 2. | Dr. Vatsala J. Pande | - | Director          |
| 3. | Shri Nagender Singh  | - | Executive Officer |

## INTRODUCTION

I, the Chairperson, Standing Committee on Agriculture (2020-21), having been authorized by the Committee to submit the Report on their behalf, present this Twenty Second Report on action taken by the Government on the Observations/Recommendations contained in the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2020-21)' pertaining to the Ministry of Fisheries, Animal Husbandry And Dairying (Department of Fisheries).

2. The Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2020-21)' pertaining to the Ministry of Fisheries, Animal Husbandry And Dairying (Department of Fisheries) was presented to Lok Sabha and laid on the Table of Rajya Sabha on 13 March, 2020. The Action Taken Notes on the Report were received on 30.06.2020.

3. The Report was considered and adopted by the Committee at their Sitting held on 09.02.2021.

4. An Analysis of the action taken by the Government on the Observations/Recommendations contained in the Twelfth Report (Seventeenth Lok Sabha) of the Committee is given in **Appendix**.

**NEW DELHI;**  
**09 February, 2021**  
**20 Magha, 1942(Saka)**

**P.C. GADDIGUDAR**  
***Chairperson,***  
***Standing Committee on Agriculture***

## CHAPTER-I DRAFT R E P O R T

This Report of the Standing Committee on Agriculture deals with the Action Taken by the Government on the Observations/Recommendations contained in the Twelfth Report (Seventeenth Lok Sabha) of the Standing Committee on Agriculture (2019-2020) on "Demands for Grants (2020-21) pertaining to Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) which was presented to Lok Sabha and laid on the Table of Rajya Sabha on 13.03.2020.

1.2 The Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries) has furnished Action Taken Replies in respect of all the 10 Observations/Recommendations contained in the Report. These replies given by the Ministry after scrutiny have been categorized as follows:

- (i) Observations/Recommendations that have been accepted by the Government:

Recommendation Nos. 1, 3, 4, 6, 7, 8, 10

**Chapter- II  
Total- 07**

- (ii) Observations/Recommendations in respect of which the Committee do not desire to pursue in view of the Government's reply:

Recommendation No. NIL

**Chapter- III  
Total- 00**

- (iii) Observations/Recommendations in respect of which Action Taken Replies of the Government have not been accepted by the Committee:

Recommendation No. 2, 5, 9

**Chapter- IV  
Total- 03**

- (iv) Observations/Recommendations in respect of which final replies of the Government are still awaited:

Recommendation No. NIL

**Chapter- V  
Total- 00**

**1.3 The Committee trust that utmost importance would be given to implementation of the Observations / Recommendations accepted by the Government. In cases where it is not possible for the Department to implement the Recommendations in letter and spirit for any reason, the matter should be reported to the Committee with reasons for non-implementation. The Committee desire that further Action Taken Notes on the Observations / Recommendations contained in Chapter-I of this Report be furnished to them at an early date.**

1.4 The Committee will now deal with the action taken by the Government on some of the Recommendations in the succeeding paragraphs.

**A. ANALYSIS OF DEMANDS**

**RECOMMENDATION (PARA NO.1)**

1.5 The Committee had observed/ recommended:-

The Committee note that the Department of Fisheries has been allocated Rs 825.00 crore for the financial year 2020-21 including allocation to Scheme and Non-Scheme Heads. The overall allocation to the Department for the financial year 2020-21 has increased by 2.51% in comparison to the allocation made during the year 2019-20. The Committee further note that during the years 2015-2020, Rs 2505.07 crore were allocated to Fisheries Sector. So approximately Rs 500 crore on an average per year were allocated to Fisheries Sector during the last five years. The Committee observe that there was huge reduction in the funds allocated to the Department at BE stage during the years 2017-18 to 2020-21, as against the funds proposed by the Department and this has adversely affected the various activities and targets of the Sector, as admitted by the Department. Despite these meager investments, it is quite noteworthy that the average

annual growth rate for Fisheries Sector has been more than 7% during these years. The Committee also note that Fisheries Sector contributes 1% to the GDP (Gross Domestic Product) of the Country and 5% to the Agriculture GDP. The foreign earnings from Fisheries Sector stood at Rs 46,589 crore in 2018-19 and Fishery products continue to be leading commodity in Agri-Exports having 19.23% share in Agri-Exports Basket. The Committee were also informed that the Department is cherishing a very ambitious targets of raising fish production to 20 MMT by 2022-23 and Fishery Export to one lakh crores by 2024-25. The Committee are of the considered opinion that these targets cannot be achieved with the current Budgetary Allocations which is very low. The Committee, therefore, recommend the Government to suitably enhance Budgetary Allocation to the Department of Fisheries in order to achieve the ambitious target set for Fishery Sector.

1.6 In its Action Taken Reply, the Department has stated:-

The Department agrees with the recommendation made by the Committee as contained in the report regarding reduction in the funds allocated to the Department at BE stage against the funds proposed by the Department. While submitting the BE proposal for the year 2020-21, the Department had proposed Rs. 3050.25 crore (including PMMSY) towards the scheme components and Non scheme components of the Department, but was allocated Rs. 825 crore The recommendation by the Committee w.r.t need for enhanced budgetary allocation has been noted by the Department and the issue will be taken up with the Ministry of Finance.

**1.7 Keeping in mind the huge growth potential of Fisheries Sector and its contribution of 1% to GDP of the Country and 5% to the Agriculture GDP as also the sustained annual growth rate of more than 7%, the Committee had recommended the Department to pursue with the Ministry of Finance to suitably enhance its Budgetary Allocation to realize pull potential of Fisheries Sector. The Department, in its reply, has submitted that it agrees with the recommendation made by the**

**Committee regarding reduction in funds allocated to the Department at BE stage against the funds proposed by the Department. Further, the Department submits that it has taken Note of the Recommendation of the Committee with respect to enhanced Budgetary Allocation and it will take up the issue with the Ministry of Finance. The Committee, therefore, reiterate their earlier Recommendation that the Department should analyze its requirement of funds seriously and accordingly make proposal of funds before Finance Ministry so that its Schemes do not suffer for want of funds. The Committee hope that the Department will make earnest efforts to get the increased Budgetary Allocation from the Ministry of Finance so that it can implement its Schemes effectively and meaningfully. The Committee would like to be apprised of the concrete efforts being made in this direction.**

**B. GROWTH OF FISHERIES SECTOR**

**RECOMMENDATION (PARA NO. 2)**

1.8 The Committee had observed/ recommended:-

The Committee note that the total fish production during the year 2017-18 was 12.59 million tonnes (MT) with a contribution of 8.90 MT from Inland Sector and 3.69 million tonnes from Marine Sector. The Committee further note that Fisheries Sector of the Country provides livelihood support to approximately 16 million people at the primary level and almost double the number along the value chain. The Committee note that the Fish production is envisaged to be increased by the expansion of area under cultivation, increase in productivity and diversification of aquaculture species. The Committee further note that the Department is working on upgradation /creation of infrastructure facilities for maintaining cold chain, insulated or refrigerated logistic connectivity, up-gradation of fishing harbours which could reduce post-harvest losses, enhance the production through expansion of area under shrimp farming, by increasing the unit shrimp productivity through adoption of Better Management Practices (BMPs) and

advanced technologies, and through diversification in commercial aquaculture techniques by introducing more exportable varieties with targeted programmes to achieve the targeted Export earnings of 1 lakh crore by 2024-25. The Committee were further informed that the Department needs funds to the tune of Rs 27000 crore in coming years to be able to fully exploit the Fishery potential of the Country. The Committee, therefore, recommend the Government to Allocate sufficient funds to the Department so that the aforesaid Programmes/Schemes can be fully implemented which will enhance the Fish Production for achieving the targets.

1.9 In its Action Taken Reply, the Department has stated:-

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is giving precedence to boost fish production in the country. For increasing production and productivity of fisheries sector, the Department had implemented the Centrally Sponsored Scheme (CSS) on Blue Revolution: Integrated Development and Management of Fisheries with focused approach on effective utilization of fisheries resources in a sustainable and responsible manner, technology infusion, creation of infrastructure, diversification of fish species and fishing practices, supply of quality inputs, expansion and intensification of fish culture, disease management, adoption of best aquaculture practices. The Blue Revolution scheme has ended on 31.03.2020. To supplement the efforts of the State Governments and Union Territories, the Department has provided an assistance of Rs. 2541 crore during the last five years, under the CSS for development of fisheries sector with view to enhance of fish productivity and production in the country.

The sector has been recognized as a powerful income and employment generator as it stimulates growth of a number of subsidiary industries. The sector has immense potential to double the fishers and fish farmers' incomes as envisioned by the government. To utilise the dormant and untapped potential, there is need for enhanced investment in the sector and there is need for increased allocation for the sector which would provided the much

needed thrust in the areas of enhancing Production and Productivity, Aquaculture Development, Post-Harvest and marketing infrastructure and other priority Interventions.

- 1.10** The Committee had noted that the Department had set an ambitious target to enhance the Fishery Export to Rs. 1 Lakh Crore by 2024-25; which stood at Rs. 46,589 Crore in 2018-19. For this, the Department needs funds to the tune of Rs. 27,000 Crore in the coming years to be able to fully exploit the Fishery potential of the Country. In view of this ambitious target of the Department, the Committee had recommended the Government to allocate sufficient funds to the Department so that this target can be achieved. The Department, in its reply, has submitted that for increasing production and productivity of Fisheries Sector, the Department had implemented the Centrally Sponsored Scheme (CSS) on Blue Revolution: Integrated Development and Management of Fisheries with focused approach on effective utilization of fisheries resources in a sustainable and responsible manner, technology infusion, creation of infrastructure, diversification of fish species and fishing practices, supply of quality inputs, expansion and intensification of fish culture, disease management, adoption of best aquaculture practices. The Blue Revolution Scheme has ended on 31.03.2020. To supplement the efforts of the State Governments and Union Territories, the Department has provided an assistance of Rs. 2541 crore during the last five years, under the CSS for development of Fisheries Sector with view to enhance productivity and production in the country. The Committee are dissatisfied with the reply of the Department. The Department has not furnished the Actual Steps taken with respect to enhancement of funds to achieve target of increasing Fishery Exports. The Committee, therefore, recommend the Department to formulate Annual Plan and allocate funds accordingly to achieve the above said target. The Committee would like to be apprised of steps taken in this regard.

**C. COASTAL AQUACULTURE AUTHORITY (CAA)**

**RECOMMENDATION (PARA NO. 5)**

1.11 The Committee had observed/ recommended:-

The Committee note that the Coastal Aquaculture Authority was formed in 2005 to regulate the activities connected with Aquaculture in Coastal Areas. The Committee further note that Department was able to utilize only Rs. 2.24 crore out of allocation of Rs 4.5 crore in the year 2019-20. The Committee were informed that this less expenditure was due to many of the sanctioned posts being vacant including that of Chairperson and Member Secretary in the Authority as the Budgetary allocation to CAA is provided mainly to meet the salaries, other administrative and establishments expenses. The Committee note that CAA is entrusted with very important mandate of ascertaining environmental impact of Coastal Aquaculture farms and to order demolition or removal of any polluting Coastal Aquaculture. The Committee believe that Coastal ecosystem is very fragile and utmost attention should be paid for its preservation and conservation so that the means of livelihood for lakhs of poor and vulnerable fishermen stay intact in the long run. However, the Committee are dismayed to note that the CAA, which has been entrusted with this responsibility, is working without a Chairperson and Member Secretary and many other posts also being vacant. The Committee believe that CAA cannot discharge its mandate diligently without sufficient manpower. Therefore, the Committee recommend the Department to make utmost efforts to fill the vacant posts in CAA at the earliest so as to ensure the smooth functioning of the Authority. The Committee would like to be apprised of steps taken in this direction.

1.12 In its Action Taken Reply, the Department has stated:-

The recommendation made by the Committee has been noted by the Department and the status/ steps taken to fill up the vacant posts in CAA are as follows:

- **Chairperson:** The post of Chairperson is a 3 year tenure post and the tenure of Hon'ble Justice Shri Ravi Raja Pandian had ended on 19.5.2016 on completion of 3 years tenure. The recommendation of the Search cum Selection Committee has been forwarded to Ministry of Personnel and Training for obtaining the approval of the ACC on 17<sup>th</sup> March, 2020 and the approval is awaited. The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying, Govt. of India is actively pursuing the matter of filling up of the post of Chairperson, CAA.
- **Member Secretary:** The post of Member Secretary is also a tenure post for a period of three years. The post was held as additional charge by Smt. I. Rani Kumudini, Chief Executive, NFDB, Hyderabad from 22.05.2019 to 02.03.2020. The post has now been filled up on a regular basis by appointing Dr. (Mrs) V. Kripa as regular Member Secretary of CAA w.e.f. 22.05.2020.
- **Director (Tech):** Shri A.Antony Xavier has been posted as Director (Tech), CAA from 16.4.2019 on deputation basis.
- **Assistant Director (Technical):** The post is lying vacant since June 2016 on repatriation of its incumbent. The post is to be filled up on promotion after the appointment of Chairperson, CAA who chairs the DPC for the post.
- **Senior Administrative Officer:** The post is lying vacant since July 2019 on completion of deputation period of the incumbent. The selection of next incumbent to the post has been completed, who is yet to join the post due to the present lockdown scenario.
- **Accountant:** The post is lying vacant since April 2019. Attempts to fillup the post failed due to poor response since there was an error in the recruitment rules of this post on the RR for Accountant on 06.08.2019.
- **Stenographer Grade 'C':** Two posts (deputation posts) are lying vacant since April, 2016. Advertisement to fill up the post have been issued on 29<sup>th</sup> June, 2019.
- **Senior Clerk:** Two posts are lying vacant and advertisement have been issued for filling up the posts on 29<sup>th</sup> June, 2019.

**1.13 While noting the less utilization of funds (approximately 50% only of the sanctioned amount) which was mainly due to many sanctioned posts**

being vacant including that of Chairperson and Member Secretary in the Coastal Aquaculture Authority, the Committee had recommended the Department to make utmost efforts to fill the vacant posts in CAA at the earliest so as to ensure smooth functioning of the Authority. The Department, in its Reply has submitted that the post of Chairperson is lying vacant from 19.05.2016. The recommendation of the Search cum Selection Committee has been forwarded to Ministry of Personnel and Training for obtaining the approval of the ACC on 17th March, 2020 and the approval is awaited. The post of member Secretary has been filled *w.e.f.* 22.05.2020. Likewise, the post of Director (Tech) has also been filled. But the posts of Assistant Director (Technical), Senior Administrative Officer, Accountant, Stenographer Grade 'C' and Senior Clerk are still lying vacant. The Committee, therefore, reiterate its earlier recommendation and urge the Department to expedite the process of filling all the sanctioned post in a time bound manner so that the functioning of CAA does not suffer due to lack of sufficient manpower.

**D. HOUSING FACILITY TO FISHERMEN**

**RECOMMENDATION (PARA NO. 7)**

1.14 The Committee had observed/ recommended:-

The Department provides Housing facility to fishermen under its flagship Centrally Sponsored Scheme - Blue Revolution Scheme. The Department provides assistance of Rs One Lakh Twenty thousand to fishermen for Housing unit in convergence with Pradhan Mantri Awas Yojana (PMAY). However, the Committee note that no provision for providing Housing units to fishermen was made for big states like Gujarat, Karnataka, Madhya Pradesh, Maharashtra, etc. during the years 2018-19 and 2019-20. The Committee were informed that the names of Beneficiaries for Housing Scheme are supplied by the respective State Government to the Department. The Department does not maintain any independent list of Fishermen who

are in need of House. The Committee believe that there are chances of exclusion of Beneficiaries under the Scheme if the Department is solely dependent on States for providing list of Beneficiaries. The Committee, therefore, recommend the Department to develop a mechanism in coordination with the State Governments for identification of Beneficiaries for the Housing Scheme and to allocate sufficient funds for the same so that this poor vulnerable section of our society gets maximum benefits. The Committee also desire the Department to explore the possibility of entrusting the task of identification of Beneficiaries to the Newly announced 'Sagar Mitras' as they will work at the Grass root level. The Committee would like to be apprised of steps taken in this regard.

1.15 In its Action Taken Reply, the Department has stated:-

The Department under the National Scheme of Welfare of Fishermen under the CSS-Blue Revolution: Integrated Development and Management of Fisheries has released a sum of Rs. 134.38 crores towards central share for construction of 18686 nos of fishermen houses from 2015-16 to 2019-20. The funds to the states namely Gujarat, Karnataka, Madhya Pradesh, Maharashtra etc. could not be released due to non submission of the proposals by these states and further compliances of the observations made by the Department. Further, the scheme is demand driven and the beneficiaries are generally selected by State Governments/UTs after the release of quantum of fund based on the availability of Budget and the earlier progress and utilization of the fund made by the States. Since Fishery is a state subject, selection of beneficiaries is under the domain of State Governments. However, formation of Sagar Mitra at the Ground level as approved recently in Pradhan Mantri Matsya Sampada Yojana will also be actively involved in convergence with State Government implementing agency for selection of beneficiaries in fair manner.

1.16 While noting that no Fishermen Beneficiary was selected for providing the Housing Units from big States like Gujarat, Karnataka, Madhya Pradesh, Maharashtra etc., the Committee had recommended the Department to devise strategy so that potential beneficiaries are not excluded from the Housing Scheme of the Department. The Committee had further recommended to utilize the services of Newly announced 'Sagar Mitras' under Pradhan Mantri Matsya Sampada Yojana (PMMSY) for identifying beneficiaries under Housing Scheme. The Department, in its reply, has submitted that Housing Scheme is demand driven and the Beneficiaries are generally selected by the State Government/UTs as the Fishery is a State Subject, so selection of the beneficiaries is under the domain of state Governments. The Department has further submitted that 'Sagar Mitras' under 'PMMSY will be actively involved in convergence with State Governments implementing agency for selection of Beneficiaries in fair manner. The Committee appreciate this step of the Government. The Committee, however, strongly recommend the Department to actively pursue the States/UTs to avail maximum benefit under Housing Scheme. Earnest efforts should be made to provide Housing Units to maximum fishermen for all the States/UTs. The Committee would like to be apprised of the specific steps taken by the Department in this direction to make sure the same.

**E. BLUE REVOLUTION**

**RECOMMENDATION (PARA NO. 9)**

1.17 The Committee had observed/ recommended:-

The Committee note that the Department is implementing Centrally Sponsored Scheme 'Blue Revolution' for a period of Five years from 2015-16 to 2019-20 at an total Central Outlay of Rs 3000 crore. The Committee further note that the Department has been able to utilize Rs 2085.82 crore out of allocated fund of Rs 2511.63 crore since 2016-17. The Committee were

informed that 'CSS - Blue Revolution' is a demand driven Scheme and the fund releases are made on the merit of the proposals received from the States/UTs and their requirements. Because of this, the Department has not been able to spend the allocated funds completely as sufficient numbers of proposals were not received from State/UTs. The Committee also note that the Department is struggling with increasing unspent balance for various States/UTs like Andamand & Nicobar, Bihar, Daman & Diu, Goa, etc. due to which these States were not allocated any funds during the year 2019-20. The Committee deprecate the fact that the entire allocated amount could not be utilized due to lack of proposals from State Governments. The Committee recommend the Department to take up this issue with the State Governments/UTs seriously and workout an objective Action Plan to the problem of unspent balances.

1.18 In its Action Taken Reply, the Department has stated:-

The Department has been actively pursuing with the concerned States/UT Governments, to liquidate the pending UCs.

1.19. **While noting less utilization of funds as against the Allocated funds under CSS Blue Revolution Scheme since 2016-17 which is mainly due to lack of proposals from States/UTs as this Scheme is mainly demand driven, the Committee had recommended the Department to take up this issue seriously with the States/UTs to increase their participation in this Scheme. The Committee had further recommended the Department to work out an objective Action Plan to the problem of unspent balances as various States/UTs were not able to furnish the Utilization Certificates. The Department, in its reply, has submitted that it has been actively pursuing with the concerned States/UT Governments to liquidate the pending UCs. The Committee feel totally dissatisfied with the reply of the Department, because no concrete Action Plan has been furnished by the Department to the Committee for the purpose. Also the**

**Steps taken to liquidate the pending UCs have not been communicated to the Committee. The Committee are of the view that mere issuing of advisories is not going to solve the problem of unspent balances by the States/UTs. The Committee, therefore, reiterate their earlier recommendation and urge the Department to formulate and implement concrete Action Plan to solve the issue of unspent balances. The Committee would like to be apprised of steps taken in this regard.**

## CHAPTER - II

### OBSERVATIONS/RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY THE GOVERNMENT

#### RECOMMENDATION NO. 1

##### ANALYSIS OF DEMANDS

The Committee note that the Department of Fisheries has been allocated Rs 825.00 crore for the financial year 2020-21 including allocation to Scheme and Non-Scheme Heads. The overall allocation to the Department for the financial year 2020-21 has increased by 2.51% in comparison to the allocation made during the year 2019-20. The Committee further note that during the years 2015-2020, Rs 2505.07 crore were allocated to Fisheries Sector. So approximately Rs 500 crore on an average per year were allocated to Fisheries Sector during the last five years. The Committee observe that there was huge reduction in the funds allocated to the Department at BE stage during the years 2017-18 to 2020-21, as against the funds proposed by the Department and this has adversely affected the various activities and targets of the Sector, as admitted by the Department. Despite these meager investments, it is quite noteworthy that the average annual growth rate for Fisheries Sector has been more than 7% during these years. The Committee also note that Fisheries Sector contributes 1% to the GDP (Gross Domestic Product) of the Country and 5% to the Agriculture GDP. The foreign earnings from Fisheries Sector stood at Rs 46,589 crore in 2018-19 and Fishery products continue to be leading commodity in Agri-Exports having 19.23% share in Agri-Exports Basket. The Committee were also informed that the Department is cherishing a very ambitious targets of raising fish production to 20 MMT by 2022-23 and Fishery Export to one lakh crores by 2024-25. The Committee are of the considered opinion that these targets cannot be achieved with the current Budgetary Allocations which is very low. The Committee, therefore, recommend the Government to suitably enhance Budgetary Allocation to the

**Department of Fisheries in order to achieve the ambitious target set for Fishery Sector.**

### **REPLY OF THE GOVERNMENT**

The Department agrees with the recommendation made by the Committee as contained in the report regarding reduction in the funds allocated to the Department at BE stage against the funds proposed by the Department. While submitting the BE proposal for the year 2020-21, the Department had proposed Rs. 3050.25 crore (including PMMSY) towards the scheme components and Non scheme components of the Department, but was allocated Rs. 825 crore. The recommendation by the Committee w.r.t need for enhanced budgetary allocation has been noted by the Department and the issue will be taken up with the Ministry of Finance.

### **Comments of the Committee**

For comments of the Committee please refer to **Para No.1.7 of Chapter - I** of this Report.

### **RECOMMENDATION NO. 3**

#### **MINIMIZING POST- HARVEST LOSSES**

**The Committee observe that the Fisheries Sector suffers from very high amount of Post-harvest losses. The Annual Post-harvest losses for the Marine Fisheries stand at Rs 15,000 crore whereas combined losses for both Marine and Inland Fisheries stand at Rs 61,000 crore. The Committee believe that the possible causes for Post-harvest losses are faulty handling practices, inordinate delay in packing and transportation, lack of proper cold storage facilities, and lack of technological know-how for harvesting fishes. The Committee feel that the Post-harvest losses result in loss of income for fishermen community and other stakeholders, traders and processors in fishing related Ancillary Operations because the spoiled and physically damaged fish stock fetches low market price compared to best quality catch.**

**Considering all these factors, the Committee recommend the Government to modernize the existing harbours and establish more cold storage facilities and ensure availability of more refrigerated trucks/vans for transportation of fishes. The Committee would urge the Government to allocate sufficient funds to the Department so that the Post-harvest losses can be minimized thereby safe guarding the interest of various stakeholders in the Fisheries Sector.**

#### **REPLY OF THE GOVERNMENT**

The post harvest losses are being proposed to be minimized from 25% to 10% under PMMSY by modernizing the existing harbors and by establishing fish landing Center along river coast. The cold storage, ice-plant and transport facility by way of refrigerated/insulated van are also enhanced to minimize post harvest losses. Further the scheme implemented by the Department is demand drive and funds to the State Government/UTs are released based on the viable proposals received from the State Government as per the guideline of Scheme.

#### **RECOMMENDATION NO. 4**

##### **SCHEDULED CASTES SUB PLAN (SCSP)**

**Scheduled Castes Sub Plan (SCSP) is intended to channelize the flow of resources from the General sectors in the Central Ministries/ Departments towards the development of Scheduled Castes, at least in proportion to their numbers in the population, both in physical and financial terms. The Committee note that the Department was able to utilize Rs 52.66, Rs. 80.95 crore and Rs 36.29 crore as against allocations of Rs 64.92 crore, Rs 100.16 crore and Rs 88.25 crore during the years 2017-18, 2018-19 and 2019-20 (till 14.02.2020), respectively. It is evident that the Department was not able to fully utilize the funds earmarked under SCSP. The Committee further note that no funds were released for States like Jammu & Kashmir, Jharkhand, Kerala, Punjab, Rajasthan, Tamil Nadu, Telangana, West Bengal etc. under SCSP which have significant Schedule Caste Population. The Committee were informed that lack of proposals from State Governments/UTs is one of the**

reasons for less expenditure under SCSP and Zero Allocation for some States. The Committee therefore, recommend the Department to take up this issue with the concerned State Governments/UTs so that the intended benefits under SCSP reach the weaker sections of the Society. To increase awareness the Committee also desire the Department to undertake a publicity campaign about various Schemes being implemented by the Department among SC population. The Committee would like to be apprised of the action taken in this regard.

### **REPLY OF THE GOVERNMENT**

The CSS Blue Revolution was a demand driven scheme and implemented in the country based on the proposals received from all the States and Union Territories Governments. The Department of Fisheries released Rs. 330 lakh to Govt. of Jammu & Kashmir, Rs. 281.34 lakh released to Govt. of Punjab, Rs. 19.98 lakh to Govt. of Rajasthan, and Rs. 27 lakh to Govt. of Telangana for SCSP under the CSS Blue Revolution during the FY 2019-20. Proposal from remaining states mentioned in the report has not received from the respective State Fisheries Departments under the SCSP component for the FY 2019-20. Department of Fisheries has been undertaking publicity campaign(s) about various Schemes being implemented by this Department through different Kisan Mela, exhibitions, capacity building training by the subordinate institutes, National Fish farmer's day and World Fisheries Day, etc. The recommendation made by the Committee has been noted by the Department and the issue will be taken care of to carry out the existing and upcoming activities for the development of the sector through SCSP.

### **RECOMMENDATION NO. 6**

#### **FISHERY SURVEY OF INDIA (FSI)**

The Committee note that Fishery Survey of India (FSI) is the nodal agency for carrying out the survey, assessment and monitoring of marine fishery resources in the Indian EEZ within the framework of a well defined mandate. The FSI also imparts training to the students, onboard survey

vessels on tenure basis, sponsored by the CIFNET, Kochi. The Committee note that FSI conducted stock Assessment of Marine Fishery Resources and Potential Yield Estimates were drawn based on time series data collected by the Survey vessels of FSI including the land based data. The Committee further note that presently FSI has a fleet of 11 deep sea survey vessels with the State of Art Technology of which 2 are multifilament tuna longliners, 2 are monofilament tuna longliners and 7 Stern Trawlers which are being deployed from six operational Bases; Mumbai, Mormugao, Cochin, Chennai, Vishakhapatnam and Port Blair in order to accomplish the mandate of the Institute. The Committee observe that some of the Vessels like Matsya Nireekshani, Matsya Varshini, Matsya Shikari and Matsya Darshini are more than 40 years old and hence are subjected to frequent repairing besides the mandatory dry docking repairs. The Committee note that the total Expenditure incurred on Maintenance of fleet of FSI in 2019-20 (Upto January 2020) alone stand at Rs. 36.15 crore. Further, as informed by the Department, four vessels were kept in dry-docking last year due to want of funds. The Committee are of view that FSI has been entrusted with essential responsibility of assessing Marine Fishery and towards this end the availability of a modern fleet of research and reconnaissance vessels is utmost necessity to survey fishing resources in long coastline and varied exclusive Economic Zone of Country. The Committee, therefore, recommend the Government to allocate sufficient funds for Maintenance of fleet under Fishery Survey of India so that proper assessment and survey of our Marine Resources do not suffer due to want of funds. The Committee also desire the Department to explore possibility for replacement of ageing vessels under FSI fleet so that the burgeoning Maintenance Expenditure can be brought down. The Committee would like to be apprised of action taken in this regard.

#### **REPLY OF THE GOVERNMENT**

- Allocation of Sufficient funds for Maintenance of fleet: In order to strengthen the fisheries institutes especially (i) Fishery survey of India (FSI) and (ii) Central Institute of Fisheries Nautical and Engineering Training, (CIFNET) and

considering the age of the survey and training vessels and the need for continuous survey of marine fishery resources, need-based funding support are allocated for maintenance and dry docking of these survey / training vessels and acquisition of new modern resource specific survey / training vessels and such necessary components are appropriately included under the recently approved Pradhan Mantri Matsya Sampada Yojana (PMMSY) of this Department of Fisheries.

- Explore the possibility of replacement of aging vessels: Regarding the replacement of old vessels, necessary funding provision has been kept in PMMSY and the DoF is in contact with the Shipyards of Ministry of Shipping for construction of “Make in India” resources specific survey / Training vessels. The Heads of both the organizations have been directed to have discussion with the Shipyards of M/o Shipping, Govt of India on the design and various aspects of the proposed survey vessels and to take up the matter immediately.

## **RECOMMENDATION NO. 7**

### **HOUSING FACILITY TO FISHERMEN**

The Department provides Housing facility to fishermen under its flagship Centrally Sponsored Scheme - Blue Revolution Scheme. The Department provides assistance of Rs One Lakh Twenty thousand to fishermen for Housing unit in convergence with Pradhan Mantri Awas Yojana (PMAY). However, the Committee note that no provision for providing Housing units to fishermen was made for big states like Gujarat, Karnataka, Madhya Pradesh, Maharashtra, etc. during the years 2018-19 and 2019-20. The Committee were informed that the names of Beneficiaries for Housing Scheme are supplied by the respective State Government to the Department. The Department does not maintain any independent list of Fishermen who are in need of House. The Committee believe that there are chances of exclusion of Beneficiaries under the Scheme if the Department is solely dependent on States for providing list of Beneficiaries. The Committee, therefore, recommend the Department to develop a mechanism in coordination with the

**State Governments for identification of Beneficiaries for the Housing Scheme and to allocate sufficient funds for the same so that this poor vulnerable section of our society gets maximum benefits. The Committee also desire the Department to explore the possibility of entrusting the task of identification of Beneficiaries to the Newly announced 'Sagar Mitras' as they will work at the Grass root level. The Committee would like to be apprised of steps taken in this regard.**

### **REPLY OF THE GOVERNMENT**

The Department under the National Scheme of Welfare of Fishermen under the CSS-Blue Revolution: Integrated Development and Management of Fisheries has released a sum of Rs. 134.38 crores towards central share for construction of 18686 nos of fishermen houses from 2015-16 to 2019-20. The funds to the states namely Gujarat, Karnatka, Madhya Pradesh, Maharashtra etc. could not be released due to non submission of the proposals by these states and further compliances of the observations made by the Department. Further, the scheme is demand driven and the beneficiaries are generally selected by State Governments/UTs after the release of quantum of fund based on the availability of Budget and the earlier progress and utilization of the fund made by the States. Since Fishery is a state subject, selection of beneficiaries is under the domain of State Governments. However, formation of Sagar Mitra at the Ground level as approved recently in Pradhan Mantri Matsya Sampada Yojana will also be actively involved in convergence with State Government implementing agency for selection of beneficiaries in fair manner.

### **Comments of the Committee**

For comments of the Committee please refer to **Para No.1.16** of **Chapter - I** of this Report.

## RECOMMENDATION NO. 8

### INSURANCE SCHEME FOR FISHERMEN

The Committee note that the Department is implementing a Scheme on 'Group Accident Insurance for Active Fishermen' to provide life insurance cover to active fishers. The National Scheme on Welfare of Fishermen has been subsumed with the CSS on Blue Revolution: Integrated Development and Management of Fisheries and Group Accident Insurance for Active Fishermen is being implemented in alignment with the Pradhan Mantri Suraksha BimaYojana (PMSBY) with effect from 1st June,2017, to continue to provide insurance coverage to active fishermen registered with the State Governments and Union Territories. The insurance coverage to fishermen under the Group Accident Insurance for Active Fishermen was enhanced with effect from May, 2014 (i) from Rs. 1.00 lakh to Rs.2.00 lakh against death or permanent total disability and (ii) from Rs. 50,000/- to Rs.1.00 lakh for partial permanent disability. Active fishers from both Inland and Marine Sectors in the age group of 18 to 70 years are eligible under this scheme. The Committee note that only 29,25,081 fishermen out of approximately 16 million active fishermen in the country are covered under Insurance Scheme. The Committee recommend the Department to make earnest efforts to provide Insurance coverage to all fishermen. The Committee further believe that the fishermen have to counter vagaries of nature in order to catch fishes and put their lives at risk for earning livelihood. The Committee feel that the provision of Insurance of Rs 2 lakh against death or permanent total disability and Rs One lakh for partial permanent disability is highly disproportionate to the risks being faced by the fishermen everyday. Therefore, the Committee recommend the Government to consider enhancing the amount of Insurance Cover provided to the fishermen under the Insurance Coverage Scheme, in proportionate to the extremely high level of risks faced by them.

## REPLY OF THE GOVERNMENT

Under the recently approved Pradhan Mantri Matsya Sampada Yojana (PMMSY), group accident coverage fishers has been enhanced to Rs. 5.00 lakh insurance cover in case of death and permanent disability and Rs. 2.5 lakh in case of partial disability in light of the fact that many states are providing higher (that of the insurance cover of Rs.2 lakh in case of death/permanent disability and Rs.1.00 lakh in case of partial disability provided under BR) insurance coverage to Fishermen.

### RECOMMENDATION NO. 10

#### PRADHAN MANTRI MATSYA SAMPADA YOJANA (PMMSY)

The Committee note that the Department has formulated Pradhan Mantri Matsya Sampada Yojana (PMMSY) to bring about Blue Revolution through sustainable and responsible development of Fisheries Sector in India. The Committee were apprised that Expenditure Finance Committee (EFC) chaired by the Secretary (Expenditure), Ministry of Finance in its meeting held on 21st January, 2020 approved the PMMSY at total cost of Rs. 20,050.00 crore comprising of (a) Central share of Rs. 9,407 crore, (ii) State share of Rs 4,880.00 crore and (c) beneficiary share of Rs. 5,763 crore for its implementation for a period of 5 years with effect from 2020-21 to 2024-25 in all States/UTs. The Committee are aware that the existing Blue Revolution Scheme will be closed by 31st March, 2020. However, the Committee are distressed to note that no Budgetary Allocation has been made for PMMSY for the year 2020-21 which will replace the existing Blue Revolution Scheme. In view of the Submission made by the Department, the Committee recommend the Department to expeditiously finalize the proposal and seek necessary approval for the Scheme PMMSY at the earliest. The Committee would further like the Department to finalize the Operationalisation Guidelines for this Scheme at the earliest. The Committee would like to be apprised of steps taken in this regard.

## REPLY OF THE GOVERNMENT

The Cabinet on 20.5.2020 approved the Pradhan Mantri Matsya Sampada Yojana (PMMSY) at a total investment of Rs. 20,050 crore comprising of (a) Central share of Rs. 9407 crore, (b) State share of Rs 4880 crore and (c) Beneficiaries contribution of Rs. 5763 crore for its implementation during a period of 5 years from FY 2020-21 to FY 2024-25 in all States/Union Territories.

Since the CSS-Blue Revolution : Integrated Development and Management of Fisheries ended on 31<sup>st</sup> March 2020, the Pradhan Mantri Matsya Sampada Yojana (PMMSY) envisages to utilize the allocated budget of Rs 637.50 crores during 2020-21 ( which includes Rs. 77.5 crore allocated to NFDB) for implementation of PMMSY as well as for meeting the committed liabilities under CSS-Blue Revolution-Integrated Development and Management of Fisheries both by DoF as well as NFDB, pending allocation of regular budgetary support for PMMSY during the FY 2020-21. The file in this regard is already being submitted to Ministry of Finance.

Secretary, Department of Fisheries (DoF) vide his DO letter dated 20.05.2020 addressed to Chief Secretaries of all the State Governments and Union Territories (UTs) conveyed the decision of the Government on PMMSY along with framework of the PMMSY and list of its activities. The States/UTs were requested to take necessary steps for immediate roll out of the PMMSY.

Hon'ble Minister of Fisheries, Animal Husbandry and Dairying along with both the Hon'ble Ministers of State for Fisheries, Animal Husbandry and Dairying on 26.05.2020 launched the PMMSY and addressed the press conference, which was widely published in print and electronic media.

The Department of Fisheries, has prepared a Booklet on details of the Scheme required for advance planning and formulation of proposals and sent to the Department of Fisheries of all the States/UTs vide DO letter dated 26.05.2020. The

States/UTs were requested to earmark requisite budgetary allocations for PMMSY state share and preparation of the detailed proposals for the PMMSY.

An inter-ministerial Committee under the chairmanship of Secretary, DoF namely Central Apex Committee (CAC) is responsible for steering the overall implementation of PMMSY including approval of the Operational Guidelines. CAC with members drawn from various line ministries has been constituted on 8<sup>th</sup> June, 2020. Similarly, State/UT and District level Committees as mentioned below have also been requested to be constituted by the States/UTs vide letter dated 8<sup>th</sup> June, 2020.

- i. State Level Approval and Monitoring Committee (SLAMC)
- ii. Union Territory Level Approval and Monitoring Committee (UTLAMC)
- iii. District Level Committee (DLC)

The Administrative Approval for the PMMSY has been issued on 12/6/2020 giving the framework/relevant details of the scheme. PMMSY is an umbrella scheme with several standalone as well as inter-related activities (92) requiring preparation of detailed operational guidelines in consultation with States and Fisheries Institutions. The Department has fast tracked the preparation of operational guidelines and completed the same in consultation with representative of states and fisheries institutes after a final round of meeting on 15/6/2020.

First meeting of the Central Apex Committee (CAC) under the chairmanship of Secretary, DoF was held on 22<sup>nd</sup> June, 2020 through a Video Conference (VC). The CAC approved the Operational Guidelines including the unit costs of all the components/sub-components/activities of the PMMSY and has been shared with the States. In the meantime, these Operational guidelines of the PMMSY have also been shared with States/UTs for fast tracking the preparation of the project proposals.

The Department of Fisheries has taken up with Integrated Finance Division (IFD) for creation of new Head of Account for the PMMSY which is to be done in consultation with the Department of Expenditure, Ministry of Finance.

**CHAPTER III**

**OBSERVATION/RECOMMENDATIONS WHICH THE COMMITTEE DO NOT  
DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT'S ACTION TAKEN  
REPLY**

**NIL**

## CHAPTER IV

### OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH ACTION TAKEN REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

#### RECOMMENDATION NO. 2

##### GROWTH OF FISHERIES SECTOR

The Committee note that the total fish production during the year 2017-18 was 12.59 million tonnes (MT) with a contribution of 8.90 MT from Inland Sector and 3.69 million tonnes from Marine Sector. The Committee further note that Fisheries Sector of the Country provides livelihood support to approximately 16 million people at the primary level and almost double the number along the value chain. The Committee note that the Fish production is envisaged to be increased by the expansion of area under cultivation, increase in productivity and diversification of aquaculture species. The Committee further note that the Department is working on upgradation /creation of infrastructure facilities for maintaining cold chain, insulated or refrigerated logistic connectivity, up-gradation of fishing harbours which could reduce post-harvest losses, enhance the production through expansion of area under shrimp farming, by increasing the unit shrimp productivity through adoption of Better Management Practices (BMPs) and advanced technologies, and through diversification in commercial aquaculture techniques by introducing more exportable varieties with targeted programmes to achieve the targeted Export earnings of 1 lakh crore by 2024-25. The Committee were further informed that the Department needs funds to the tune of Rs 27000 crore in coming years to be able to fully exploit the Fishery potential of the Country. The Committee, therefore, recommend the Government to Allocate sufficient funds to the Department so that the aforesaid Programmes/Schemes can be fully implemented which will enhance the Fish Production for achieving the targets.

## **REPLY OF THE GOVERNMENT**

The Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying is giving precedence to boost fish production in the country. For increasing production and productivity of fisheries sector, the Department had implemented the Centrally Sponsored Scheme (CSS) on Blue Revolution: Integrated Development and Management of Fisheries with focused approach on effective utilization of fisheries resources in a sustainable and responsible manner, technology infusion, creation of infrastructure, diversification of fish species and fishing practices, supply of quality inputs, expansion and intensification of fish culture, disease management, adoption of best aquaculture practices. The Blue Revolution scheme has ended on 31.03.2020. To supplement the efforts of the State Governments and Union Territories, the Department has provided an assistance of Rs. 2541 crore during the last five years, under the CSS for development of fisheries sector with view to enhance of fish productivity and production in the country.

The sector has been recognized as a powerful income and employment generator as it stimulates growth of a number of subsidiary industries. The sector has immense potential to double the fishers and fish farmers' incomes as envisioned by the government. To utilise the dormant and untapped potential, there is need for enhanced investment in the sector and there is need for increased allocation for the sector which would provided the much needed thrust in the areas of enhancing Production and Productivity, Aquaculture Development, Post-Harvest and marketing infrastructure and other priority Interventions.

### **Comments of the Committee**

For comments of the Committee please refer to **Para No.1.10** of **Chapter - I** of this Report.

## **RECOMMENDATION NO. 5**

### **COASTAL AQUACULTURE AUTHORITY (CAA)**

**The Committee note that the Coastal Aquaculture Authority was formed in 2005 to regulate the activities connected with Aquaculture in Coastal Areas.**

The Committee further note that Department was able to utilize only Rs. 2.24 crore out of allocation of Rs 4.5 crore in the year 2019-20. The Committee were informed that this less expenditure was due to many of the sanctioned posts being vacant including that of Chairperson and Member Secretary in the Authority as the Budgetary allocation to CAA is provided mainly to meet the salaries, other administrative and establishments expenses. The Committee note that CAA is entrusted with very important mandate of ascertaining environmental impact of Coastal Aquaculture farms and to order demolition or removal of any polluting Coastal Aquaculture. The Committee believe that Coastal ecosystem is very fragile and utmost attention should be paid for its preservation and conservation so that the means of livelihood for lakhs of poor and vulnerable fishermen stay intact in the long run However, the Committee are dismayed to note that the CAA, which has been entrusted with this responsibility, is working without a Chairperson and Member Secretary and many other posts also being vacant. The Committee believe that CAA cannot discharge its mandate diligently without sufficient manpower. Therefore, the Committee recommend the Department to make utmost efforts to fill the vacant posts in CAA at the earliest so as to ensure the smooth functioning of the Authority. The Committee would like to be apprised of steps taken in this direction.

#### **REPLY OF THE GOVERNMENT**

The recommendation made by the Committee has been noted by the Department and the status/ steps taken to fill up the vacant posts in CAA are as follows:

- **Chairperson:** The post of Chairperson is a 3 year tenure post and the tenure of Hon'ble Justice Shri Ravi Raja Pandian had ended on 19.5.2016 on completion of 3 years tenure. The recommendation of the Search cum Selection Committee has been forwarded to Ministry of Personnel and Training for obtaining the approval of the ACC on 17<sup>th</sup> March, 2020 and the approval is awaited. The Department of Fisheries, Ministry of Fisheries,

Animal Husbandry and Dairying, Govt. of India is actively pursuing the matter of filling up of the post of Chairperson, CAA.

- **Member Secretary:** The post of Member Secretary is also a tenure post for a period of three years. The post was held as additional charge by Smt. I. Rani Kumudini, Chief Executive, NFDB, Hyderabad from 22.05.2019 to 02.03.2020. The post has now been filled up on a regular basis by appointing Dr. (Mrs) V. Kripa as regular Member Secretary of CAA w.e.f. 22.05.2020.
- **Director (Tech):** Shri A.Antony Xavier has been posted as Director (Tech), CAA from 16.4.2019 on deputation basis.
- **Assistant Director (Technical):** The post is lying vacant since June 2016 on repatriation of its incumbent. The post is to be filled up on promotion after the appointment of Chairperson, CAA who chairs the DPC for the post.
- **Senior Administrative Officer:** The post is lying vacant since July 2019 on completion of deputation period of the incumbent. The selection of next incumbent to the post has been completed, who is yet to join the post due to the present lockdown scenario.
- **Accountant:** The post is lying vacant since April 2019. Attempts to fillup the post failed due to poor response since there was an error in the recruitment rules of this post on the RR for Accountant on 06.08.2019.
- **Stenographer Grade 'C':** Two posts (deputation posts) are lying vacant since April, 2016. Advertisement to fill up the post have been issued on 29<sup>th</sup> June, 2019.
- **Senior Clerk:** Two posts are lying vacant and advertisement have been issued for filling up the posts on 29<sup>th</sup> June, 2019.

### **Comments of the Committee**

For comments of the Committee please refer to **Para No.1.13** of **Chapter - I** of this Report.

#### **RECOMMENDATION NO. 9**

#### **BLUE REVOLUTION - INTEGRATED DEVELOPMENT AND MANAGEMENT OF FISHERIES**

The Committee note that the Department is implementing Centrally Sponsored Scheme 'Blue Revolution' for a period of Five years from 2015-16 to 2019-20 at an total Central Outlay of Rs 3000 crore. The Committee further note that the Department has been able to utilize Rs 2085.82 crore out of allocated fund of Rs 2511.63 crore since 2016-17. The Committee were informed that "CSS - Blue Revolution' is a demand driven Scheme and the fund releases are made on the merit of the proposals received from the States/UTs and their requirements. Because of this, the Department has not been able to spend the allocated funds completely as sufficient numbers of proposals were not received from State/UTs. The Committee also note that the Department is struggling with increasing unspent balance for various States/UTs like Andamand & Nicobar, Bihar, Daman & Diu, Goa, etc. due to which these States were not allocated any funds during the year 2019-20. The Committee deprecate the fact that the entire allocated amount could not be utilized due to lack of proposals from State Governments. The Committee recommend the Department to take up this issue with the State Governments/UTs seriously and workout an objective Action Plan to the problem of unspent balances.

#### **REPLY OF THE GOVERNMENT**

The Department has been actively pursuing with the concerned States/UT Governments, to liquidate the pending UCs.

### **Comments of the Committee**

For comments of the Committee please refer to **Para No.1.16** of **Chapter - I** of this Report.

**CHAPTER V**

**OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH FINAL  
REPLIES OF THE GOVERNMENT ARE STILL AWAITED**

**NIL**

**NEW DELHI;  
10 FEBRUARY, 2021  
21 MAGHA, 1942 (Saka)**

**SHRI P. C. GADDIGOUDAR  
Chairperson,  
Standing Committee on Agriculture.**

**STANDING COMMITTEE ON AGRICULTURE**  
**(2020-21)**

**MINUTES OF THE FIFTH SITTING OF THE COMMITTEE**

\*\*\*\*\*

The Committee sat on Tuesday, the 09<sup>th</sup> February, 2021 from 1430 hrs. to 1510 hrs. in the Committee Room '3', Block-A, Extn to PHA Building New Delhi.

**PRESENT**

Shri Parvatagouda Chandanagouda Gaddigoudar– Chairperson

**MEMBERS**

**LOK SABHA**

2. Shri Afzal Ansari
3. Shri Horen Sing Bey
4. Shri Devendra Singh 'Bhole'
5. Shri A. Ganeshamurthi
6. Shri Kanakmal Katara
7. Shri Bhagwanth Khuba
8. Shri Mohan Mandavi
9. Shri Devji Mansingram Patel
10. Smt. Shardaben Anilbhai Patel
11. Shri Shrinivas Dadasaheb Patil
12. Shri Pocha Brahmananda Reddy
13. Shri Virendra Singh
14. Shri Ram Kripal Yadav

**RAJYA SABHA**

15. Shri Partap Singh Bajwa
16. Shri Narayan Rane
17. Shri Kailash Soni
18. Shri B.L. Verma
19. Smt. Chhaya Verma

## SECRETARIAT

1.	Shri Shiv Kumar	–	Joint Secretary
2.	Dr. Vatsala J. Pande	–	Director
3.	Smt. Juby Amar	–	Director
4.	Shri Prem Ranjan	–	Deputy Secretary

2. At the outset, Chairperson welcomed the Members to the Sitting of the Committee. Thereafter, the Committee took up for consideration the followings Reports:

*(i)	XXXX	XXXX	XXXX	XXXX
*(ii)	XXXX	XXXX	XXXX	XXXX
*(iii)	XXXX	XXXX	XXXX	XXXX
*(iv)	XXXX	XXXX	XXXX	XXXX
*(v)	XXXX	XXXX	XXXX	XXXX
*(vi)	XXXX	XXXX	XXXX	XXXX
*(vii)	XXXX	XXXX	XXXX	XXXX
*(viii)	XXXX	XXXX	XXXX	XXXX

(ix) Draft Report on Action Taken by the Government on the Observations/Recommendations on Twelfth Report of the Standing Committee on Agriculture (2019-20) on 'Demands for Grants (2020-21)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries);

*(x)	XXXX	XXXX	XXXX	XXXX
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3. After some deliberations, the Committee adopted the Draft Reports without any modifications and the Committee then authorized the Chairperson to finalize and present these Reports to Parliament.

***The Committee then adjourned.***

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\*Matter not related to this Report

(Vide Para 4 of Introduction of the Report)

**ANALYSIS OF ACTION TAKEN BY GOVERNMENT ON THE TWELFTH REPORT  
OF STANDING COMMITTEE ON AGRICULTURE (17<sup>th</sup> LOK SABHA)**

i.	Total number of Recommendations:	10
	Recommendations/Observations which have been Accepted by the Government:	
	Recommendation Nos. 1, 3, 4, 6, 7, 8, 10	
	Total	07
	Percentage	70.00%
ii.	Recommendations/Observations which the Committee Do not desire to pursue in view of the Government's replies	
	Recommendation No. NIL	
	Total	00
	Percentage	00.00%
iii.	Recommendations/Observations in respect of which replies of the Government have not been accepted by the Committee	
	Recommendation No. 2, 5, 9	
	Total	03
	Percentage	30.00%
iv.	Recommendations/Observations in respect of which Final replies of the Government are still awaited	
	Recommendation No. NIL	
	Total	00
	Percentage	00.00%